

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 111

CP (IB) No. 329/Chd/Pb/2023

IN THE MATTER OF:-

Rajdeep Jain

...Petitioner

Versus

Jhamb Enterprises Pvt. Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 06.06.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Pulkit Goyal, Advocate

For the respondent : Mr. Selvester Stefan, Advocate (already *ex parte*)

ORDER

Written submissions have been filed by Id. counsel for the petitioner vide Diary No.3997/3 dated 04.06.2024. The same are taken on record.

At this stage, Mr. Selvester Stefan, Advocate mentions to file an application for setting aside the *ex parte* order dated 22.04.2024. Let the same be filed during the course of the day failing which *ex parte* arguments will be heard on the next date of hearing. List on 18.07.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)